

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.7286/Del/2019
Assessment Year : 2010-11**

**Shri Aditya Agrawal,
H.No.51, Sector-15A,
Noida,
Gautam Budh Nagar,
PIN – 201 301,
Uttar Pradesh.
PAN : AFLPA7178M.
(Appellant)**

**Vs. Deputy Commissioner of
Income Tax,
Central Circle,
Ghaziabad,
Uttar Pradesh.**

(Respondent)

Appellant by : None.
Respondent by : Shri Jagdish Singh Dahiya,
Senior DR.

Date of hearing : **28.10.2020**
Date of pronouncement : **28.10.2020**

ORDER

PER G.S. PANNU, VICE PRESIDENT :

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-IV, New Delhi dated 9th May, 2019.

2. The assessee, vide letter dated 15th October, 2020 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th October, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **Shri Aditya Agrawal, H.No.51, Sector-15A, Noida, Gautam Budh Nagar, PIN – 201 301, Uttar Pradesh.**
2. Respondent : **Deputy Commissioner of Income Tax, Central Circle, Ghaziabad, Uttar Pradesh.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar